

1	2	3	4	5	6	7
Jharkhand	0	0	547	505	547	505
West Bengal	1164	938	225	195	1389	1132
Orissa	214	193	14	13	228	206
Maharashtra	1193	1043	798	728	1991	1771
Gujarat	551	533	229	198	780	731
Madhya Pradesh	0	0	74	81	74	81
Chhattisgarh	97	96	0	3	97	100
Andhra Pradesh	67	72	0	0	67	72
Kerala	129	129	671	505	800	633
Karnataka	244	231	1145	971	1390	1202
Tamil Nadu	136	164	1169	1100	1305	1264
Delhi	146	138	6	8	152	146
Rajasthan	448	442	2	5	450	448
Jammu and Kashmir	115	100	141	135	256	235
Uttar Pradesh	829	627	292	307	1121	934
Uttaranchal	74	63	0	0	74	63
Himachal Pradesh	0	0	0	0	0	0
Bulk Movt.	0	0	0	0	0	0
GRAND TOTAL :	6236	5411	7524	6465	13760	11876

Interlinking of rivers

*305. SHRI D.P. TRIPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Government has cleared the project of interlinking of rivers in the country;

- (b) if so, the present status thereof;
- (c) whether suggestions/projects have been sent by the State Governments;
- (d) if not, the reasons therefor; and
- (e) the steps Government is taking for early implementation of this project?

THE MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL):

(a) and (b) In 1980, the erstwhile Ministry of Irrigation (Now Ministry of Water Resources) had formulated a National Perspective Plan (NPP) for inter-basin transfer of water from surplus basins to deficit basins/areas. It Comprises of two components, namely, Himalayan Rivers Development Component and Peninsular Rivers Development Component. To implement this plan, National Water Development Agency (NWDA) was set up under the MoWR in 1982 for carrying out various technical studies to establish the feasibility of the proposals of NPP and to give concrete shape to it.

The NWDA has so far identified 30 links (16 under Peninsular Component and 14 under Himalayan Component as per Statement (*See* below) for preparation of Feasibility Reports (FRs). Out of these, FRs of 14 links under Peninsular Component and FRs of 2 links (Indian portion) under Himalayan Component have been completed.

DPR of one priority link namely Ken-Betwa (Phase-I) has been completed and NWDA has taken up the survey and investigation works of Phase-II of the link project. The Ken-Betwa link project has been included in the list of National Projects.

After receiving the concurrence of the concerned states, NWDA has taken up the DPRs of two more priority links namely Par-Tapi-Narmada and Damanganga-Pinjal link. The DPRs of these links are under progress.

(c) Seven States namely Bihar, Gujarat, Jharkhand, Maharashtra, Odisha, Rajasthan and Tamil Nadu have sent 36 proposals for intra-state links for further studies by the NWDA. Out of these, Pre-Feasibility Reports (PFRs) of 21 intra-state links have been completed by NWDA.

Ten more proposals (3 from Bihar, 6 from Karnataka and 1 from Chhattisgarh) have also been received. These are being examined for their suitability for further studies.

(d) Does not arise.

(e) The NWDA is taking all possible steps to implement the identified projects like Ken-Betwa link, Par-Tapi-Narmada and the Damanganga-Pinjal link. The progress of these projects will depend heavily on consensus between the states involved getting various clearances etc.

Statement

Status of water transfer links identified for preparation of Feasibility Reports (FR) by NWDA

Peninsular Rivers Development Component

- | | |
|---|--|
| 1. Mahanadi (Manibhadra)-Godavari (Dowlaiswaram) link | - FR completed |
| 2. Godavari (Polavaram)-Krishna (Vijayawada) link* | - FR completed (Taken up by the state as per their own proposal) |
| 3. Godavari (Inchampalli)-Krishna (Pulichintala) link | - FR completed |
| 4. Godavari (Inchampalli)-Krishna (Nagarjunasagar) link | - FR completed |
| 5. Krishna (Nagarjunasagar)-Pennar (Somasila) link | - FR completed |
| 6. Krishna (Srisailam)-Pennar link | - FR completed |
| 7. Krishna (Almatti)-Pennar link | - FR completed |
| 8. Pennar (Somasila)-Cauvery (Grand Anicut) link | - FR completed |

9. Cauvery (Kattalai)-Vaigai-Gundar link - FR completed
10. Parbati-Kalisindh-Chambal link* - FR completed
11. Damanganga-Pinjal link* - FR completed and DPR started
12. Par-Tapi-Narmada link* - FR completed and DPR started
13. Ken-Betwa link* - DPR (Phase-I) Completed
14. Pamba-Achankovil-Vaippar link - FR completed
15. Netravati-Hemavati Link - PFR completed
16. Bedti-Varda link - FR work taken up

Himalayan Rivers Development Component

1. Kosi-Mechi link - Entirely lies in Nepal
2. Kosi-Ghaghra link - S&I works taken up
3. Gandak-Ganga link - S&I works completed
4. Ghaghra-Yamuna link - FR completed (for Indian portion)
5. Sarda-Yamuna link - FR completed (for Indian portion)
6. Yamuna-Rajasthan link - S&I works completed
7. Rajasthan-Sabarmati link - S&I works completed
8. Chunar (at Ganga)-Sone Barrage link - S&I works completed
9. Sone Dam-Southern Tributaries of Ganga link - S&I works taken up

10. Manas-Sankosh-Tista-Ganga (M-S-T-G) link - S&I works taken up
 11. Jogighopa (at Brahmaputra)-Tista-Ganga at Farakka (Alternate to M-S-T-G) link - S&I works taken up
 12. Ganga (Farakka)-Sunderbans link - S&I works completed
 13. Ganga-Damodar-Subernarekha link - S&I works completed
 14. Subernarekha-Mahanadi link - S&I works completed
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* Priority links

PFR- Pre-Feasibility Report; FR- Feasibility Report; DPR- Detailed Project Report.

S&I - Survey and Investigation in Indian portion.

Amendments in the Cable Television Network Rules

*306. SHRI NAND KUMAR SAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government proposes to amend the Cable Television Network Rules, 1995 to make available timely and correct information by the operators to Government;

(b) the salient features of such amendments and the extent to which the power to punish the violators has been delegated thereby;

(c) whether Government has been closely monitoring the preparedness of various activities for implementation of Conditional Access System (CAS); and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) and (b) The Ministry has amended Cable Television Networks Rules, 1994 by inserting a new Rule i.e. 10 A for obtaining timely and correct information from Cable operators and Multi System Operators (MSOs). The said rule reads as under: